Annexure - 7

Adarsh Buildestate Limited; CIRP commenced on 29.08.2022; List of creditors as on 29.05.2025

List of operational creditors (Government dues)

S.	Details of claimant		Detail of claim received		Details of claim admitted				Amount of	Amount of any mutual dues,	Amount of	Amount of claim	
No.	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party	% of voting share in COC	contingent claim	contingent that may be set	claim not admitted	under verification	Remarks, if any
	Income Tay Department	Office of the ACIT Central Circle, Bikaner on Behalf of Income Tax Department											
1			12.09.2022	₹ 5,911,139,167.00	₹ 5,911,139,167.00	Operational Debt	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
		Superitendent, Range-IX CGST, Division-B, Jaipur											
2			19.09.2022	₹ 293,733.00	₹ 293,733.00	Operational Debt	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
3	Deputy Commissioner of Income Tax	TDS Circle, Gurgaon	26.12.2022	₹ 969,805,188.00	₹ 969,805,188.00	Operational Debt	. No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
4	Shri Utpal Mishra, Assistant Commissioner - CGST Gurugram	CGST Bhawan, Gurugram	23.08.2022	₹ 7,002,074.00	₹6,899,812.00	Operational Debt	No	0.00%	₹ 0.00	₹ 0.00	₹ 102,262.00	r	n accordance with Regulation 13(1) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, all claims are equired to be submitted as on the Insolvency Commencement Date, Accordingly, interest has been onsidered only up to 29.08.2022.
4		Total	_	₹ 6,888,240,162.00	₹ 6,888,137,900.00	-	-	0.00%	₹ 0.00	₹ 0.00	₹ 102,262.00	₹ 0.00	

Note:

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional, as the case may be, shall revise the amounts of claims admitted including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to RP.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.